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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH,
J_O_D_H_P_U_R.

Date of Order : 3.3.1998.

OA No.60/1998

APPLICANT :

Prem Lal S/O Shri Kishan Lal R/O Plot No.1, High Court Colony, Jodhpur working as MTD (Civilian) Pass No.36743 in the office of Respondent No.4 Air Force, Jodhpur.

v/s

RESPONDENTS :

1. Union of India through Secretary, Ministry of Defence, Govt. of India, South Block, New Delhi.
2. Chief of Air Staff, Air Head Quarter, Vaya Bhawan, New Delhi.
3. Air Officer Commanding in Chief, South Western Air Command, Ratanada, Jodhpur.
4. Air Officer Commanding, Air Force Station, Jodhpur.

Mr. K.S Chouhan, Counsel for the Applicant.

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CORAM :

Hon'ble Mr. A.K. Misra, Judicial Member

Hon'ble Mr. Gopal Singh, Administrative Member

PER HON'BLE MR. A.K. MISRA,

The applicant has filed this O.A. with the prayer that the respondents be directed to fix the pay of the applicant as per provisions of F.R. 22 and to pay the arrears and interest accordingly.

2. We have heard the learned Counsel for the applicant. During the course of arguments, it was submitted by the

learned Counsel for the applicant that the applicant's representation dated 10.3.1997 (Annex. A/3) is still pending with the department. Moreover, the department has not decided the case of the applicant in spite of receipt of notice for demand of justice dated 15.1.1998.

2. In the representation, applicant has cited three instances in which the pay has been fixed keeping in view the provisions of F.R. 22. Looking to the facts of the case, we feel that the O.A. can be disposed of at the stage of admission itself with a direction to the respondents to consider the representation of the applicant and pass a speaking order.

3. The O.A. is, therefore, disposed of at the stage of admission with a direction to the respondents that they should dispose of the representation dated 10.3.1997 (Annexure A/3) of the applicant within a period of two months by a speaking order and the decision thereon shall be communicated to the applicant. However, if the applicant is still aggrieved by the decision of the respondents, he will be at liberty to file a fresh O.A., if he is so advised.

Gopal Singh
(GOPAL SINGH)

ADM. MEMBER

A.K. Misra
(A.K. MISRA)

JUDICIAL MEMBER

cvr/baj

Mr.
Bhagat Singh
6/3/98

Copy of order
alongwith application
sent to Peshawar
by road AD
vide No Log to 112
Alt. 9-3-98
9/3/98

Part II and III destroyed
in my presence on 15-4-2004
under the supervision of
Section Officer (Record) as per
order dated 29-11-2004


Section officer (Record)

30 attached
P.M.W.